

Regarding implementation of the Waqf Act, 1995 in Uttar Pradesh- laid

KUNWAR DANISH ALI (AMROHA): I would like to bring to your attention the issue regarding the absence of notified rules under certain critical subjects of the Waqf Act of 1995. It should be noted that the Uttar Pradesh Government has not issued any notification through an Official Gazette to implement the provisions of the Waqf Act, 1995. These rules are outlined in various sections of the Act, particularly in Section 109(2) which encompasses 26 subjects and Sections 110(1) and 110(3) which also make references to some critical subjects. These rules are crucial for effectively executing the functions of the Act. The reasons for the delay in notifying these rules remain unclear. I strongly urge upon the Ministry of Minority Affairs to provide information regarding the number of rules that have been notified regarding the subjects mentioned in the aforementioned sections of the Act. Additionally, it is crucial to establish a proposed timeline for the operationalization of these rules through their publication in the Official Gazette. This step is necessary to ensure the smooth functioning of the Board in carrying out its duties.